



2026:AHC:178917

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 29849 of 2026

Sammelan Sahani

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	: Mishra Vikas Kumar Prabhunath, Ram Krishna Dixit
Counsel for Opposite Party(s)	: G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Sri Rajeev Kumar Singh, learned Advocate filed his power on behalf of informant, today in the Court, which is taken on record.
2. Heard Sri Mishra Vikas Kumar Prabhunath, learned counsel for the applicant, Sri Rajeev Kumar Singh, learned counsel for informant and Sri Manoj Kumar Singh, learned Brief Holder for the State.
3. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No. 152 of 2026, under Sections 103(1), 191(2) BNS, Police Station Sikriganj, District Gorakhpur during pendency of the trial.
4. Learned counsel for the applicant submits, however, applicant is named in the FIR along with four others but only general role has been assigned to all the accused and even no specific weapon has been assigned to any of them.
5. He further submits, even after considering the entire facts of the case co-accused Rambadan Sahani, who was also named in the FIR, has been released on bail by this Court and his bail order has been annexed at page-56 of the paper-book and case of applicant is at par with him.
6. He further submits, apart from the present case applicant is having criminal history of one another case but that case relates to minor offence. He further submits, in the present matter applicant is in jail since 01.06.2026.
7. Per contra, learned AGA as well as learned counsel for informant opposed the prayer for bail but could not dispute the argument on facts advanced by

learned counsel for the applicant.

8. I have heard learned counsel for the parties and perused the record of the case.

9. However, applicant is named in the FIR but it reflects, only general role has been assigned to all the accused. It also reflects, even none of the prosecution witness assigned any weapon to any accused.

10. Further, co-accused Rambadan Sahani, who was also named in the FIR along with applicant has been released on bail by this Court and case of applicant is at par with him.

11. Further, apart from the present case applicant is having criminal history of one another case but that case relates to minor offence. Further, in the present matter applicant is in jail since 01.06.2026.

12. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

13. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

14. Let the applicant -**Sammelan Sahani** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

15. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

16. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the

said observations shall have no bearing on the merits of the case during trial.

August 24, 2026
AK Pandey

(Sameer Jain,J.)